

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

MR. DEPUTY CHAIRMAN: The next speaker is Dr. V. Sivadasan. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... Dr. Sivadasan, you will speak for two minutes because Shri Ajay Pratap Singh will associate for one minute on the same issue. ...*(Interruptions)*...

Concern over Silkyara Tunnel accident in Uttarakhand

DR. V. SIVADASAN (Kerala): Mr. Deputy Chairman, Sir, a painful incident has occurred in Silkyara tunnel. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You will speak for two minutes because Shri Ajay Pratap Singh will associate for one minute on the same issue. ...*(Interruptions)*...

DR. V. SIVADASAN: Sir, Silkyara tunnel incident was a very painful incident. All security measures, rules and norms were violated there. The company has violated it. Why did this sad incident happen there? What was the inquiry report after the incident? This was not the first time that such an incident happened in that area. The workers told that earlier 17 times such an incident was reported. For 17 days, the 41 workers were in the tunnel. The entire world was watching it. There were security violations in the tunnel. There was no safety exit. It was in the plan but, in reality, it was not there. Another thing is that the escape route was in the plan but it was not there. Trench cages or safe tubes were not there. Workers were working in unprotected parts of the trench. Workers said that fume pipes which were required as per safety norms were not there. This gross negligence on the part of the company should be inquired. *(Time-bell rings.)*

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the Zero Hour mention made by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI SANDOSH KUMAR P. (Kerala): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Shri Ajay Pratap Singh will associate on the same issue for one minute. ...(*Interruptions*)... आपको मालूम है कि जो एसोशिएट करते हैं, उनके लिए एक मिनट और सेम इश्यू पर जो मुख्य बोलने वाले सदस्य होते हैं, उनके लिए दो मिनट का समय होता है। This has been the practice.

श्री अजय प्रताप सिंह (मध्य प्रदेश) : माननीय उपसभापति महोदय, हमारे साथी वी. शिवादासन जी ने जिस विषय का उल्लेख किया है, उस विषय के संदर्भ में उनका अपना दृष्टिकोण हो सकता है और उनके अपने विचार हो सकते हैं, लेकिन मैं सदन को स्मरण कराना चाहता हूँ कि जब हमारे प्रधान मंत्री आदरणीय श्री नरेन्द्र मोदी जी ने इस सदन में पहले दिन पहला कदम रखा था, तो उन्होंने कहा था कि उनकी सरकार गरीबों को समर्पित सरकार होगी और इस घटना ने यह दिखा दिया है कि माननीय प्रधान मंत्री जी जो कहते हैं, उसको चरितार्थ करते हैं। माननीय प्रधान मंत्री महोदय, माननीय उत्तराखंड के मुख्य मंत्री महोदय, जनरल (रिटायर्ड) श्री वी.के. सिंह जी और इस बचाव कार्य से जुड़े हुए सभी तकनीकीविद्, सभी सलाहकार, सभी रैट माइन्स और सभी पक्षों को मैं बधाई और धन्यवाद देता हूँ कि उन्होंने बड़ी सूझ-बूझ के साथ इस बचाव कार्य को सम्पन्न कराया है ...(**समय की घंटी**)... और सारे 41 मजदूरों को सुरक्षित बाहर निकाला है।

MR. DEPUTY CHAIRMAN: Shri A.D. Singh. ...(*Interruptions*)... Please speak. ...(*Interruptions*)...

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, my name...

श्री उपसभापति : आपका नाम लिस्ट में नहीं है and it is not accepted. It is not going on record. ...(*Interruptions*)... श्री ए.डी. सिंह, आप बोलें।

SHRIMATI PRIYANKA CHATURVEDI: *

MR. DEPUTY CHAIRMAN: Shri A.D. Singh, please speak. ...(*Interruptions*)... It is not going on record. ...(*Interruptions*)... Shri A.D. Singh will speak. That will go on record. ...(*Interruptions*)... आप बोलिए। ...(**व्यवधान**)...

SHRIMATI PRIYANKA CHATURVEDI: *

श्री उपसभापति: आप बोलिए। ...(**व्यवधान**)... आप बोलिए। ...(**व्यवधान**)... Shri A.D. Singh, please speak. ...(*Interruptions*)...

Need to de-register and scrap the over-aged vehicles plying in NCR

SHRI A.D. SINGH (Bihar): The National Green Tribunal, in 2014, banned all diesel vehicles older than ten years and the petrol ones older than 15 years. ...(*Interruptions*)...

SHRIMATI PRIYANKA CHATURVEDI: *

MR. DEPUTY CHAIRMAN: Please, nothing is going on record. ...(*Interruptions*)... Priyankaji, please do not obstruct. Your name is not here. ...(*Interruptions*)...

SHRI A.D. SINGH: The Ministry has also issued a notification in 2023 for deregistration and scrapping of all vehicles owned by the Central and State Governments that do not comply with the NGT order. The Delhi Government has issued orders for deregistration and scrapping of vehicles. Further, we know that older vehicles pose risk to road safety, consume more fuel and pollute the environment. To tackle the problem, the Government has come out with a Vehicle Scrapping Policy. Under this scheme, the persons opting for scrapping of vehicles will get incentives in the form of reduced registration fee and road tax besides other incentives from the auto industry. As per the Government's estimates, at present,

*Not recorded.